

8

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


IA 73/2018 in Co. Appeal No. 13/252(3)/NCLT/AHM/2017

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.04.2018**

Name of the Company: Prafulkunverba Kiritsingh Gohil
V/s.
H K Dave Ltd.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MINI M. NAIR	Advocate	claimant	
2.				

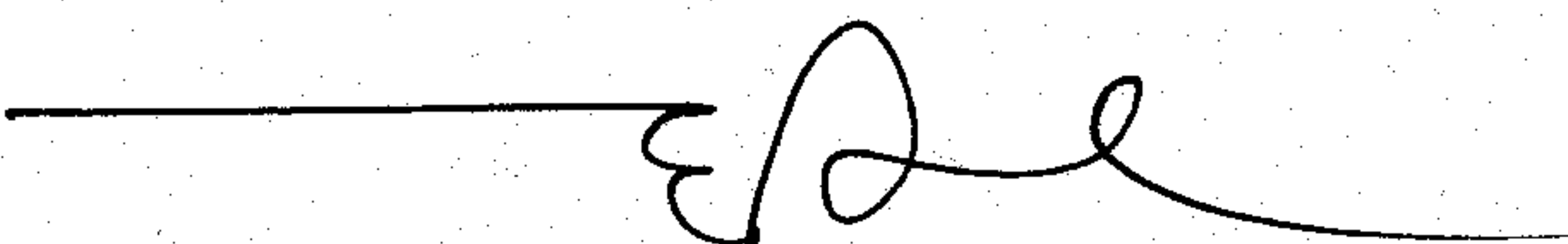
ORDER

Learned Advocate Ms. Mini Nair present for the Applicant. None present for the Respondent in IA 73/2018.

At the request of the Applicant the matter is adjourned.

List the matter on 08.05.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**

Dated this the 3rd day of April, 2018.